

(d) Yes, Sir.

(e) Does not arise.

Statement

Financial assistance requested by State Governments towards drought relief expenditure during 1969-70 and ceiling of expenditure adopted for purposes of Central assistance.

	(Rs. in crores)	
	Central assistance requested	Ceilings of expenditure adopted for Central assistance
1. Andhra Pradesh	9.00	2.00*
2. Gujarat	11.40	5.87
3. Madhya Pradesh	2.11	**
4. Rajasthan	42.00	**
5. Tamil Nadu	17.74	2.00*
6. Uttar Pradesh	2.00	**

*Represents *ad hoc* interim ceilings. Detailed assessment by Central team of officers awaited.

**Report of Central team of officers awaited.

Use of C.P.W.D. Vehicle by a Person Posing as Member of Parliament

*1379. SHRI SRADHAKAR SUPAKAR: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether a person posing himself to be a Member of Parliament and using a C. P. W. D. vehicle was arrested by the Delhi Police while trying to encash a forged cheque in a Delhi bank in the second week of March, 1969;

(b) whether the fact of his using a C.P.W.D. vehicle has been investigated; and

(c) if so, the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY)

(a) Yes, Sir. One person has been arrested on grounds of impersonation and cheating.

(b) Yes, Sir.

(c) The hiring of C. P. W. D. vehicles by private persons on advance payment of hire charges is permissible. C. P. W. D. vehicles were hired by a person introducing himself as a Member of Parliament on various dates against advance payments of hire charges. On the 11th March, 1969 he hired a pick-up van for half a day and made advance payment accordingly. But he used the vehicle for the full day and the hire exceeded his advance deposit amount by Rs. 61.05 for which a bill was sent to him at the address given by him.

2. A report has been lodged with the Station House Officer, Nizamuddin Police Station, New Delhi on the 26th March, 1969 about the impersonation and about the dues outstanding against this person.

Accommodation for Working Girls in Delhi

*1380. SHRI MUHAMMAD SHERIFF: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that there is scarcity of accommodation for working girls in Delhi and

(b) if so, the steps Government propose to take to give accommodation facilities to working girls in Delhi in the near future?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). The General Pool accommodation under the control of the Directorate of Estates is for allotment to eligible Government employees both male and female and as such no applications for allotment of residential accommodation in the General Pool are called for from non-eligible persons/working girls etc. There is no statistical data available about the number of working girls in Delhi who are without accommodation. In order to provide residential accommodation to working girls who are working in offices eligible for the allotment of accom-

modation from the general pool, a Ladies Pool with 495 residences in Types I to V has been created. Besides that, there is a working girls' hostel intended for girls both in Government service and otherwise where in 176 seats have been provided. 60 lady Government servants have also been allotted accommodation in the Curzon Road Hostel. Besides 31 Lady officers have been given accommodation in Pataudi House hutments. The lady officers working in various eligible offices are also eligible for the allotment of general pool accommodation in Delhi/New Delhi in their turn.

Repatriation of Foreign Capital

7774. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state:

(a) the amount of foreign capital repatriated annually from 1965-66 by way of sale, liquidation or disposal of shares till now by foreign business concerns in India; and

(b) the amount of profits retained in India annually since 1965-66 till now by foreign controlled companies?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) The amounts repatriated abroad by way of sale proceeds of shares, sale and liquidation of foreign business concerns since 1965-66 were as under :—

(Rs. in lakhs)

Period	Sale of shares	Sale of business firms	Liquidation of business firms
1965-66	23	15	—
1966-67	16	—	—
1967-68	83	55	—
1968-69 (April-Sept.).	17	—	—

Similar information subsequent to the quarter ending 30th September, 1968 is not yet available.

(b) The information in this respect is available only upto March, 1965 and is given in Table 5 of the article "India's International Investment Position in 1963-64 and 1964-65" published by the Reserve Bank of India

Bombay in the January, 1967 issue of their monthly bulletin. During the year 1964-65 the retained profits of foreign controlled companies were Rs. 21.1 crores. Similar information for subsequent years is expected to be published shortly by the Reserve Bank of India.

Relaxation in Rules Governing Foreign Travel

7775. SHRI BABURAO PATEL : Will the Minister of FINANCE be pleased to state:

(a) whether Government are considering a proposal to relax rules governing foreign travel;

(b) if so, the salient features thereof and when they are likely to come into effect;

(c) whether it is a fact that Government have already sanctioned the travel of some persons from India sponsored by distant relatives and friends living abroad;

(d) if so, the names of sponsors and the names of persons sponsored with the reasons for sanction;

(e) whether the new proposal will not encourage illegal transfer of money by visiting Indians; and

(f) if so, the steps proposed to be taken to prevent leakage of valuable foreign exchange?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) No relaxation of 'P' form control is under consideration beyond the liberalisation that has been indicated in reply to Lok Sabha Unstarred Question No. 818 answered on 24-2-69. A press note covering this was also issued.

(b) Does not arise.

(c) and (d), Grant of 'P' form clearance on sponsorship by distant relations and friends living abroad, when the cost of passage also is met from abroad, is permissible and powers to examine and decide such cases have been delegated to the Regional Offices of the Reserve Bank. If specific information in regard to any particular person(s) is required, this could be ascertained and furnished.

(e) Does not arise.

(f) Does not arise.